

- (c) if not, whether any such measures are going to take place in the Audit Department, the details thereof, if any ?

THE MINISTER OF FINANCE, (SHRI R. VENKATARAMAN): (a) to (c). The Comptroller and Auditor-General of India is a constitutional authority. The scope, extent and procedures of audit are determined by the Comptroller and Auditor-General of India in accordance with the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971. These are reviewed by him from time to time taking into consideration the relevant factors like the growth in the volume of government transactions, nature of transactions, extent of internal controls, prevalence of irregularities, and the needs of comprehensive audit. Such reviews have been conducted and some changes have been made during the last three years. The directions issued by the Comptroller and Auditor-General in this regard are meant for the guidance of the Indian Audit and Accounts Department only and are not disclosed in the interest of audit efficacy.

**Tourism Proposals submitted by Orissa
Tourism Corporation**

4442. SHRI GIRIDHAR GOM-
ANGO : Will the Minister of
TOURISM AND CIVIL AVIATION
be pleased to state:

- (a) the proposals made by the Orissa Tourism Development Corporation for the Sixth Plan of the State and submitted to his Ministry for approval and assistance in Annual Plans ;
- (b) whether the Orissa Tourism Development Corporation has surveyed the districts to identify the tourist places and spots ;

- (c) if the survey has been completed, the names of the places identified, district-wise ; and

- (d) the publicity materials published and the agencies appointed for wide publicity inside and outside the State to attract tourists to different districts of the State ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA) : (a) to (d). The activities of the Orissa Tourism Development Corporation do not fall within the purview of the Central Department of Tourism as it is an autonomous Corporation set up by the Government of Orissa and hence its activities are not overseen by the Central Government. However, it may be mentioned that the India Tourism Development Corporation and the Orissa Tourism Development Corporation jointly propose to construct a hotel at Puri and beach cottages at Konark during the Sixth Plan.

I. T. D. C. Hotels in Kodaikanal

4443. SHRI A. SENAPATHAI
GOUNDER: Will the Minister of
TOURISM AND CIVIL AVIATION
be pleased to state:

- (a) whether Government of India propose to construct 3-Star and 5-Star Hotels under I. T. D. C. in Kodaikanal, Madurai, District, Tamil-Nadu which is a famous and beautiful hill resort ;
- (b) if so, when it would be constructed ; and
- (c) if not, do Government of India propose for making a survey to this effect to attract more foreigners to this place ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). The Sixth Five Year Plan (1980-85) of the Corporation does not envisage construction of a hotel at Kodaikanal in Madurai District, Tamil-Nadu due to constraints on resources.

(c) Does not arise.

Grievances of Scheduled Castes/Scheduled Tribes in General Insurance Corporation

4444. SHRI K. B. S. MANI: Will the Minister of FINANCE be pleased to state:

- (a) whether Government orders for appointment of a Liaison Officer to look after the Scheduled Castes/Scheduled Tribes Grievances has not so far been implemented in General Insurance Corporation of India and its four subsidiaries, and if so, the reasons;
- (b) is there any proposal to appoint a Liaison Officer as well as a Scheduled Caste/Scheduled Tribe Cell in General Insurance Corporation of India and its four Subsidiaries as per Govt. of India's orders;
- (c) if not done already as at (a) and (b) above, when this will be done;
- (d) whether there is no representative of Scheduled Castes/Scheduled Tribes in the Board, being convened for direct recruitments and promotions in General Insurance Corporation of India and its four Subsidiaries; and
- (e) if not done already, whether Government now propose to include Scheduled Castes/

Scheduled Tribe representatives in the above Boards?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). Liaison Officers have been appointed in the General Insurance Corporation of India and its subsidiaries to look after the grievances of Scheduled Castes and Scheduled Tribes in accordance with the general Government policy.

(d) and (e). Representatives of Scheduled Castes/Scheduled Tribes are being appointed by the G.I.C. and its subsidiaries on the Selection Boards/Selection Committees constituted for recruitment and promotions.

Movable and Immovable Property of Birlas, Tatas and Sahu Jains

4445. SHRI N. E. HORO: Will the Minister of FINANCE be pleased to lay a statement showing:

- (a) the movable and immovable property of Birlas, Tatas and Sahu Jains as on 31st Dec., 1980;
- (b) the initial capital employed by them and the percentage of increase in it; and
- (c) whether taxes are being paid by them to Government regularly?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) to (c). In the absence of precise connotation and scope of the terms 'Birlas', 'Tatas' and 'Sahu Jains', 'Capital employed' and the period for which the data is required so as to assess the co-operative position, it has not been possible to collect the information. If the Hon. Member